

(घ) उम्मीदवार जो  
जो चुने गये शामिल हुए

हिन्दी	६	७
मराठी	५	५
कन्नड़	२	२
पंजाबी	२	२
मलयालम	१	१
तेलगू	१	१
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गुजराती	१	—
<b>कुल</b>	<b>२२</b>	<b>१६</b>

(ङ) नियुक्ति के बारे में ट्रेनिंग पूरी होने के बाद फैसला होगा।

#### International Trade in Cotton Textiles

\*24. { Shri Damani:  
Shri P. C. Borooah:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether a textile delegation had visited U.S.A. to discuss the problem arising from the recent Geneva Agreement on International Trade in cotton textiles;

(b) if so, whether a report has been submitted to Government on their discussion and conclusions arrived at, at the aforesaid conference; and

(c) if so, the details thereof?

**The Minister of Commerce (Shri Kanungo):** (a) Yes, Sir.

(b) and (c). No formal report was submitted. The delegation had, however, useful discussions with the U.S. authorities during which it has been impressed on them, amongst other things, that the Indian cotton textile industry is more complementary than competitive with the American industry.

#### Former French Possessions

\*25. { Shri Vidya Charan Shukla:  
Shri D. C. Sharma:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 1004 on the 28th August, 1961 and state:

(a) whether the appellate jurisdiction exercised by France in the courts of former French possessions has been passed over to India; and

(b) if not, the reasons for the delay?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**

(a) and (b). The Government of India has decided to issue a Notification for vesting appellate jurisdiction in the competent courts in India in respect of the former French Possessions. The preparation of this Notification required a detailed scrutiny of administrative and legal issues in terms of the agreement reached for *de facto* transfer of the former French Possessions to the Government of India. The draft Notification is now ready and will be issued shortly.

#### Options in Gold, Silver, etc.

\*25. **Shri Khimji:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that large scale trading is going on in options (Teji-Mandi) in gold, silver, cotton and oilseeds in the cities of Bombay, Indore, and Calcutta through members of recognised associations; and

(b) if so, the action taken so far and further measures proposed to be taken to stop these unlawful transactions?

**The Minister of Commerce (Shri Kanungo):** (a) Some complaints about option trading in Bombay in bullion and oilseeds were received by the Forward Markets Commission and none about Indore and Calcutta.